

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

C. P. NO. 136(ND)11  
CA. NO.

**CORAM:**

**PRESENT: SH. M.K. HANJURA**  
**HON'BLE MEMBER (J)**


**SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.01.2017**

**NAME OF THE COMPANY: M/s. Navneet Garg V/s.M/s Xilon Trading Pvt. Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 397/398**

**S.NO.      NAME      DESIGNATION      REPRESENTATION      SIGNATURE**

①	Mr. P. NAGESH		} ADVOCATES, FOR RESPONDENTS.	
②	Mr. SANSKAR AGARWAL			
③	Mr. DHRUV GUPTA			
④	Mr. ASHISH AGARWAL	Adv	} Petitioner	Hkam
⑤	Ms. HARLEEN KAUR	Adv		

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## ORDERS

Learned Counsel for the parties are present. Since the pleadings are complete in the matter, therefore, the same shall come up for final arguments on 23.2.2017. The Ld. Counsel for the parties shall within a period of two weeks, file two sets of additional paper books, the synopsis, the written submissions and the list of judgments, on which they intend to rely.

It needs must be said that by Order dated 6<sup>th</sup> January, 2015 of this Tribunal, it has been directed that the issue regarding filing of Returns and other statutory documents shall be decided at the time of advancing final arguments. That being so, this issue shall also be considered while determining the petition finally.

List on 23.2.2017 for arguments.

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(S.K. Mohapatra)  
Member (Tech.)

-sq-

(M.K. Hanajura)  
Member (Judicial)